

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 121 of 2012

Dated : 11th April, 2013

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J.Talwar, Technical Member

Dakshin Haryana Bijli Vitran Nigam Ltd.Appellant(s)

Versus

H.E.R.C. & Ors.Respondent(s)

Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. C.K. Rai

Counsel for the Respondent(s): Ms. Shikha Ohri (for R-1)

ORDER

The Learned Counsel for all the parties have finished their arguments. Written submissions have been filed by the Learned Counsel for all the parties. They want to file additional written submissions. Accordingly, they are permitted to file their respective additional written submissions on or before 17.04.2013 after serving copy on the other side.

Judgment is reserved.

(V.J.Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

mk/pg